

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 61 OF 2025
IN
ORIGINAL APPLICATION NO. 257 OF 2025**

IN THE MATTER OF:

ASHISH KASHYAP AND OTHERS

...APPLICANT(S)

VERSUS

STATE OF U.P. AND OTHERS

...RESPONDENT(S)

N.D.O.H.:- 19/12/2025

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FINAL BY;


**MOHD. AMAN ALAM, ZAIN HAIDER
AND ADITYA NARENDRANATH
ADVOCATES**


Enrl: UP/19303/2022, D/3122/2022, D/3769/2024
CHAMBER:19, Anand Lok, August Kranti Marg
Executive Officer Nagar Palika Parishad,
Budaun Respondent No, 6
New Delhi-110049

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New Delhi
Filed On: 17.12.2025

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IN THE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

ASHISH KASHYAP AND OTHERS

...APPLICANT(S)

VERSUS

STATE OF U.P. AND OTHERS

...RESPONDENT(S)

AND IN THE MATTER OF:

SHORT AFFIDAVIT ON BEHALF OF
 RESPONDENT NO. 6/NAGAR PALIKA
 PARISHAD, BUDAUN



I, VINAY MANI TRIPATHI; the Executive Officer of Nagar Palika Parishad, Budaun (Respondent No. 6); son of Mr. Tribhuwan Mani Tripathi; aged about 43 years; presently residing at Water Works Compund, Civil Lines, Budaun, Uttar Pradesh do hereby solemnly affirm and state on behalf of Respondent No. 6 as under:

1. That I am the authorised representative of Respondent No. 6 in the above-mentioned matter. I am conversant with the facts and

Handwritten signature of Khalid Raza, Advocate, Notary Public, Govt. of India.

Handwritten signature of Vinay Mani Tripathi, अधिशासी अधिकारी, नगर पालिका परिषद, बुदायूं

17 DEC 2025

circumstances of the present matter and, as such, competent to swear the present affidavit.

2. It is submitted that the present matter pertains to a 15 MLD Sewage Treatment Plant (hereinafter referred to as, "the STP") which is being constructed by Respondent No. 5/U.P. Jal Nigam herein. The Original Application was filed before this Hon'ble Tribunal by the present Applicants (who are students of Asim Siddiqui Degree College, Budaun) against the said construction. The main grievance of the Applicants is that the STP is being constructed at a distance of 208 metres from Asim Siddiqui Degree College, Budaun. The Applicants had also filed a representation dated 19.03.2025 before the Respondent No. 1/District Magistrate.

3. At the outset, it is humbly submitted that no direct relief has been sought against the Respondent No. 6/Nagar Palika in the present Execution Application. By way of the present Execution Application, the Applicants are seeking directions to the Respondent No. 1/District Magistrate, Budaun to comply with this Hon'ble Tribunal's Order dated 26.05.2025 and decide their representation against the construction of the STP. The Respondent No. 6/Nagar Palika is filing this short affidavit to apprise this Hon'ble Tribunal about the requisite steps and measures by it in compliance of the aforesaid Order dated 26.05.2025.

Khalid Raza
 Advocate

Jad
 अधिशासी अधिकारी
 नगर पालिका-परिषद, बदायूं

17 DEC 2025

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4. It is submitted that the Original Application, which was filed by the present Applicants w.r.t their grievances against the construction of the STP, was disposed of by this Hon'ble vide Order dated 26.05.2025. During the hearing, the Learned Counsel for the Applicants could not point out any rule, regulation or norm being violated in the construction of the STP. The matter was then disposed of by directing the Respondent No. 1/District Magistrate to duly consider the representation dated 19.03.2025 and take appropriate remedial measures, if required, expeditiously and preferably within two months.

5. It is submitted that the Respondent No. 6 received letters dated 25.09.2025 and 03.10.2025 from the office of Respondent No. 1/District Magistrate, seeking record of the matter and to ensure compliance of this Hon'ble Tribunal's Order dated 26.05.2025. Copies of the said letters were also sent to Respondent No. 5/U.P. Jal Nigam by the office of Respondent No. 1/District Magistrate.

6. It is submitted that vide Order dated 26.11.2025 Respondent No. 1/District Magistrate had constituted a committee comprising of Draftsman, Junior Engineer (Civil) and Assistant Engineer, respectively, of Respondent 6/Nagar Palika, to conduct an inspection of the site of the proposed STP and submit its report. Accordingly, on

Khalid Raza
 Advocate
 Notary Public
 Reg. No. - 6020/04

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 नगर पालिका परिषद, बलारु

27.11.2025, a site inspection was carried out by the Committee Members [along with Junior Engineer (Civil) of Respondent No. 5/U.P. Jal Nigam)] wherein the distance between the STP and Asim Siddiqui Degree College, Budaun was measured and a site plan/map of the same was prepared. Thereafter, the Committee submitted its Inspection Report dated 02.12.2025 along with the site plan/map. In the said Inspection Report, the following observations were mentioned:

- (i) Distance between the boundary wall of STP premises and boundary wall of Asim Siddiqui Degree College is 204.05 metres.
- (ii) Distance between the eastern wall of SBR Tank and western boundary wall of Asim Siddiqui Degree College premises is 236.46 metres.
- (iii) Distance between the eastern boundary wall of STP premises and the western boundary wall of Asim Siddiqui Degree College premises is 220.05 metres.
- (iv) Distance between the eastern wall of SBR Tank and western wall of Asim Siddiqui Degree College building is 262.66 metres.

7. Subsequently, vide Order dated 13.12.2025, the Respondent No. 1/District Magistrate disposed of the Representation filed by the Applicants. The Respondent No. 1/District Magistrate directed the competent authorities of the Respondent No. 5/U.P. Jal Nigam to

Khalid Raza
Advocate
Notary Public
Reg. No. 1022/01
17 DEC 2025

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ensure proper conformity and compliance of various requisite norms (which have been described in detail in the said Order) and odour removal system.

8. It is, therefore, most humbly submitted that in light of the aforementioned facts and circumstances, Respondent No. 6/Nagar Palika has taken all requisite steps to ensure compliance of this Hon'ble Tribunal's Order dated 26.05.2025, and the same may kindly be taken on record.



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 नगर पालिका परिषद, बदायूँ

DEPONENT

VERIFICATION

Verified at Budaun, Uttar Pradesh, on this the 17th day of December, 2025, that I have fully understood the contents of the above-mentioned counter affidavit. I further state that the same are true and correct to the best of my knowledge and belief. Nothing false has been stated therein or material concealed therefrom.

अधिसासी अधिकारी
 नगर पालिका परिषद, बदायूँ

DEPONENT

Khalid Raza
 Advocate
 Notary Public
 Reg. No. - 6025/08

17 DEC 2025



e-Stamp

Certificate No. : IN-UP02062678865493X
 Certificate Issued Date : 16-Dec-2025 05:17 PM
 Account Reference : NEWIMPACC (SV)/ up14541404/ BUDAUN SADAR/ UP-BDN
 Unique Doc. Reference : SUBIN-UPUP1454140400743142827204X
 Purchased by : VINAY KUMAR MANI TRIPATHI E O N P P BUDAUN
 Description of Document : Article 4 Affidavit
 Property Description : Not Applicable
 Consideration Price (Rs.) :
 First Party : VINAY KUMAR MANI TRIPATHI E O N P P BUDAUN
 Second Party : Not Applicable
 Stamp Duty Paid By : VINAY KUMAR MANI TRIPATHI E O N P P BUDAUN
 Stamp Duty Amount(Rs.) : 10
 (Ten only)



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Attest by Vinay Mani Tripathi
 E.O.
 Nandan Singh



Khalid Raza
 Notary Public
 17 DEC 2025

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 नगर पालिका परिषद, बदायूँ

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Aman Alam <amnealam@gmail.com>

PROOF OF SERVICE- SHORT AFFIDAVIT, EXECUTION APPLICATION NO. 61 OF 2025 IN ORIGINAL APPLICATION NO. 257 OF 2025

1 message

Aman Alam <amnealam@gmail.com>

Wed, Dec 17, 2025 at 2:14 PM

To: info@sazaidiassociates.com

IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF:
EXECUTION APPLICATION NO. 61 OF 2025
IN
ORIGINAL APPLICATION NO. 257 OF 2025

Sir,
Please find a copy of Short Affidavit on behalf of Respondent No. 6/Nagar Palika Parishad, Budaun attached herewith.

Sincerely,
Mohd. Aman Alam, Advocate
For Respondent No. 6/Nagar Palika Parishad, Budaun

 **Ashish Kashyap vs state NGT.pdf**
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